

Central Administrative Tribunal
Jaipur Bench, JAIPUR

ORDERS OF THE BENCH

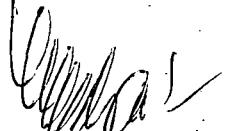
9th July, 2009

OA 423/2005

Present: None for the parties.

For the reasons to be dictated separately, the OA is
disposed of.


(B.L. Khatri)
Member (Administrative)


(M.L. Chatthan)
Member (Judicial)

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Central Administrative Tribunal
Jaipur Bench, JAIPUR

OA 423 of 2005

This the 9th day of July, 2009

Hon'ble Mr. M.L.Chauhan, Member (Judicial)
Hon'ble Mr. B.L. Khatri, Member (Administrative)

S.Y. Saiyed S/o Late Shri Yusuf Ali,
Aged about 54 years
R/o D.G.M.S.Colony, Opp.Jahawar Rang
Manch, Lohagal Raod, Ajmer.
Presently working as UDC at office of
Dy. Director, Mines Safety,
North Zone Ajmer Applicant
(By Advocate: None Present)

- Versus -

1. Union of India through Director General
of Mines, Dhanbad (Jharkhand).
2. Director of Mines Safety (SD) Dhanbad
(Jharkhand) Respondents

(By Advocate: None Present)

ORDER (ORAL)

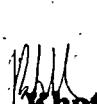
The applicant has filed this OA, thereby praying for the
following reliefs:-

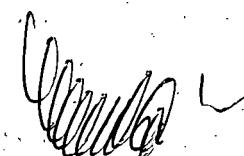
- (i) To issue an appropriate order or direction to the respondents to pass an order of giving the benefit of ACP to the applicant from 09.08.1999.
- (ii) To issue an appropriate order or direction the respondent be directed to quash and set aside the order of withdrawing of promotion dated 13.6.2003 and pass necessary orders from 4.6.2003.

- (iii) To issue an appropriate order or direction to the respondents to consider the case of the applicant for promotion to the post of Superintendent from the date promotion has been given to the persons junior to the applicant.
- (iv) Any other appropriate reliefs which this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case may be kindly be passed in favour of the applicant

Notice of this application was given to the respondents and respondents have filed their reply. In their reply respondents have categorically stated that applicant has been granted benefit of ACP 9.8.1999 and also he has been given notional promotion as Assistant w.e.f. 4.6.2003. It is further stated that his case for further promotion shall be considered as per seniority.

In view of what has been stated above, we are of the view that present petition has become infructuous, which is accordingly disposed of.


(B.L. Khatri)
Member (Administrative)


(M.L. Chauhan)
Member (Judicial)

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